

Central Administrative Tribunal  
Principal Bench: New Delhi

(W)

OA No. 479/95

New Delhi, this the 22nd day of August, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S. P. Biswas, Member (A)

R.B.S.Tyagi  
s/o Sh. Ram Avtar Tyagi,  
r/o 47/20, Delhi Admn. Flats,  
Rajpur Road,  
Delhi.

....Applicant

(By Advocate: Shri A.K.Behra)

Versus

Union of India through

1. Secretary,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Secretary,  
Ministry of Personnel Public  
Grievances & Pensions,  
North Block, New Delhi.
3. Secretary,  
Union Public Service Commission  
Dholpur House, Shahjahan Road,  
New Delhi.
4. Chief Secretary,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi.
5. Central Vigilance Commission through  
its Secretary,  
Jam Nagar House,  
Akbar Road, New Delhi.

...Respondents

(By Advocate: Shri N.S. Mehta)

O R D E R (ORAL)  
[Dr. Jose P. Verghese, Vice-Chairman (J)]

The petitioner in this case is seeking a  
relief of inclusion of his name in the 1991 select list or  
in the alternative in the select list of 1994 since



according to him the denial of the same is due to non-conclusion of the disciplinary proceedings pending against him.

The matter has come up today for final hearing. It was pointed out by the counsel appearing on behalf of the respondents that the relief claimed by the petitioner in any event could not be granted to him for the reason that the petitioner was involved in yet another case and was kept under suspension w.e.f. 17th November, 1995. He has produced an order dated 16.1.1996 indicating the fact of suspension and it is stated that the petitioner is still under suspension.

In the circumstances after the suspension is revoked and after the disciplinary proceedings come to an end, the petitioner will have the remedy in accordance with the Rules and we are unable to pass any other order in favour of the petitioner at this stage.

In the circumstances, this OA is disposed of giving liberty to the petitioner to agitate the question of considering his name in any of the select lists as and when cause of action as stated above arises. There shall be no order as to costs.

  
(S.P. Biswas)  
Member (A)

naresh

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)